

National Company Law Tribunal

Allahabad Bench

CP NO. 67/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.07.2017

NAME OF THE COMPANY: Teepro Systems Pvt. Ltd vs Jai Prakash Associates

SECTION OF THE COMPANIES ACT: U/S 9 of IEB Code 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Shudab Alam	Advocate	Respondent	Shudab
<u>2.</u>				

CP No.(IB)67/ALD/2017

Advocate, Sri O.P. Mishra, appears as a proxy counsel for operational creditor counsel Sri Rakesh Tripathi, he seeks further adjournment in the matter. Learned Senior Advocate representing the Corporate Debtor has raised objection of his *locus-standi* as no Vakalatnama has been filed in the present petition either by Sri Rakesh Tripathi or any other counsel. He further files objection to the maintainability of the present I & B petition considering this, the matter is adjourned to 11<sup>th</sup> July, 2017. Further, the Authorised Signatory of the operational creditor company S. Venugopal, D.G.M. Commercial who has signed and filed the present petition is directed to remain present in the court on 11<sup>th</sup> July, 2017.

The matter be listed on 11<sup>th</sup> July, 2017.

Date-06/07/2017

Shri H.P Chaturvedi (Member J)